

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Appeal No.205 of 2012**

(Arising out of Order-in-Appeal No.06-07/KOL-III/2012 dated 07.02.2012 passed by  
Commissioner of Central Excise, (Appeal-I), Kolkata.)

**M/s. Sika India Private Limited**

(1B, 20 & 21 New Industrial Estate, Block-D, Kalyani, Dist.Nadia, Pin-741235, West  
Bengal.)

**...Appellant**

VERSUS

**Commissioner of Central Excise, Kolkata-III**

**.....Respondent**

(180, Shanti Pally, Rajdanga Main Road, Kendriya Utpad Shulk Bhawan, Kolkata-  
700107.)

**APPEARANCE**

Shri Mohit M. Raval, Advocate for the Appellant (s)

Shri K.Chowdhury, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**FINAL ORDER NO. 75643/2021**

DATE OF HEARING : 6 October 2021

DATE OF DECISION : 6 October 2021

**P.K.CHOUDHARY :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is  
discharge Certificate for full and final settlement of Tax dues under  
Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka  
Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for  
withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is  
dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)  
MEMBER (JUDICIAL)**